candidates before selection to Grade IV of Indian Statistical Service and state:

Written Answers

- (a) whether the review of the cadre structure of the Indian Statistical Service has since been completed, if so, its broad outlines:
- (b) the manner in which it is likely to be implemented; and
- (c) the steps being taken to ensure that the scheme, as finalised does not affect the persons who are already working in Grade IV of the Indian Statistical Service on an ad-hoc basis?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c) The review of the Cadre Structure of the Indian Statistical Service is still under consideration of the Government. Government have nothing to add to the information given in reply to Unstarred Question No. 4784 on 16th December, 1970.

Criminal Case of Bank Robbery Against Shri Nagarwala

2692 SHRI BHOGENDRA Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have decided to drop the criminal case regarding bank robbery involving Shri R. S. Nagarwala who died on 3rd March. 1972;
- (b) whether the deaths of Shri Nagarwala and of the Police Officer, Shri Kashyap who was incharge of the investigation, have got any connection with the efforts to cover the ramifications and connections of other influential persons with the crime; and
- (c) if not, whether high level enquiry into the affairs is being considered?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No. The criminal proceedings pending in court of the Additional Chief Judicial Magistrate, New Delhi against the accused Shri R. S. Nagarwala in case FIR No. 815 dated 24th May, 1971 under sections 419/420/409 IPC Police Station Parliament Street, have been plosed

by an order dated 9.3.1972 of the said court on the death of the accused.

Written Answers

- (b) No.
- (c) No. A Sub-Divisional Magistrate is conducting inquest proceedings under section 174 C.R.P.C. into the circumstances of death of Shri R. S. Nagarwala, accused, Shri D. K. Kashyap, Additional Superintendent of Police, and the Investigating Officer of this case, died in a road accident near Mathura, A case FIR No. 206 dated 20th November. 1971 u/s 379/304-A IPC was registered in police station Brindaban, District Mathura, U.P. Investigations in this case showed that on 20.11.71 at 4.30 p.m the car of Shri D.K. Kashyap collided with a tonga, which was moving m a group of 4/5 tongas The tonga driver and his horse died on the spot. The car was totally damaged, and a pole of the tonga pierced into the right temple of Shra D K Kashyap and killed him. In these circumstances, no further investigation could be done and the investigation has been closed and a final report sent up in this case.

Disposal of Excess Land Attached to Government Houses in States where Governors reside

2693. SHRI PAMPAN GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to dispose of the excess land attached to various Government houses in the States in which the Governors of the States are residing; and
 - (b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). A Committee consisting of an officer each of the Ministries of Home Affairs, External Affairs and Finance and a nominee of the Comptroller and Auditor General is studying the pattern of expenditure in various Rai Bhavans. The Committee will also examine whether any land is surplus to the requirements of the Raj Bhavans. The question of disposal of the surplus land, if any, would be a matter to be considered after the report of the Committee has been received.